

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

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**ORIGINAL APPLICATION NO.060/00965/2014
Chandigarh, this the 31st Day of October, 2014**

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**CORAM: HON'BLE MRS. RAJWANT SANDHU, MEMBER (A).
HON'BLE DR. BRAHM A. AGRAWAL, MEMBER (J).**

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Vikrant Rana S/o Late Sh. Karwar Mohinder Singh, age 27 years, R/o H. No.W.F. 148, Ali Mohalla, Opp. J&K Bank, Jalandhar City.

...APPLICANT

VERSUS

1. Union of India through Secretary, Ministry of Information Technology, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi.
2. Director General Posts, Dak Bhawan, New Delhi.
3. Chief Post Master General, Punjab Circle, Sector-17, Chandigarh.
4. Director of Accounts (Postal), Jalandhar/Kapurthala.
5. Senior Superintendent of Post Offices, Jalandhar Division, Jalandhar.

...RESPONDENTS

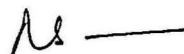
Present: Sh. D.R. Sharma, counsel for the applicant.

ORDER

BY HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)

1. This O.A. has been filed under Section 19 of the Administrative Tribunals Act, 1985, seeking the following relief:

- "8 (ii) That the impugned orders dated 16.8.2012 (Annexure A-1), 29.10.2012 (A-2) be quashed and set aside.
- (iii) That the respondents be directed to consider the case of the applicant for appointment on compassionate grounds in view of facts and circumstances as per the Policy dated 20.1.2010, 1998."



2. Learned counsel for the applicant has been heard in the matter. Stating background of the case, he mentioned that the father of the applicant had served the Respondent Department as Senior Accountant for more than 30 years and expired on 10.8.2010, leaving behind two dependants i.e. the applicant and the widow. The applicant submitted his application for appointment on compassionate grounds but the same had been rejected by the respondents on 16.8.2012 through a non-speaking order. The mother of the applicant then submitted the application for reconsideration of the case of the applicant but this representation had been rejected on 29.10.2012 on the ground that the case of the applicant cannot be reopened at the circle level. Thereafter, mother of the applicant submitted an appeal to Respondent No.2 on 14.7.2014 seeking reconsideration of the case of the applicant for appointment on compassionate grounds (Annexure A-12). The case of the applicant is under consideration at the hands of Respondent No.2 as is evident from letter dated 23.9.2014 (Annexure A-4).

3. Learned counsel for the applicant submitted that he will be satisfied if time bound direction could be issued to Respondent No.2 to take a decision on the appeal dated 14.7.2014 (Annexure A-12).

4. For the order that we propose to pass it is not necessary to issue notice to the respondents. Keeping in the view submissions of the learned counsel for the applicant, this OA is disposed of with direction to

As _____

Director General Posts, Dak Bhawan, New Delhi, to decide the appeal dated 14.7.2014 (Annexure A-2) filed by the mother of the applicant within a period of two months from the date of a certified copy of this order being served upon Respondent No.2.

5. Needless to say that we have not expressed any opinion on the merits of the case.

(DR. BRAHM A. AGRAWAL)
MEMBER (J)

(RAJWANT SANDHU)
MEMBER (A)

Place: Chandigarh.
Dated: 31.10.2014.

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